

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

Vs.

M/s. Rathi Super Steels Ltd.

... Applicant/petitioner

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.07.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

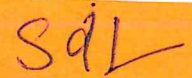
For the Applicant:

Mr. Varun K. Chopra, Mr. Gurtejpal Singh, Advs. for
Gail India Ltd.

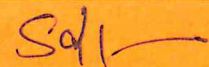
ORDER

Status report filed by the resolution professional along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)